

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

**UNSTARRED QUESTION NO. 2054
TO BE ANSWERED ON FRIDAY, THE 06TH DECEMBER, 2024**

LITIGATIONS IN COURTS

2054. SHRI K C VENUGOPAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware of the significant amount of pending litigation in courts concerning the authenticity of unregistered wills and unregistered agreements to sell;**
- (b) whether the Government has any proposals to make registration of wills and agreements to sell compulsory in order to reduce litigation;**
- (c) if so, the details of the proposal, if any, regarding the compulsory registration of wills and agreements to sell; and**
- (d) if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY
OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY
OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): Record of various cases in High Courts and District and Subordinate Courts is maintained on the National judicial Data Grid (NJDG). NJDG, however, does not maintain any separate category of cases relating to authenticity of unregistered wills and unregistered agreements.

Registration of documents and deed is a concurrent subject as per entry no. 6 of List III (Concurrent List) of Scheduled VII to the Constitution and provisions of the Registration Act, 1908 are implemented by the States and UTs. Section 17

of the Registration Act, 1908 provides for documents of which registration is compulsory. The Registration (Amendment) Bill, 2013 was introduced in Rajya Sabha in August, 2013 by Department of Land Resources, Ministry of Rural Development, seeking amendment of the Registration Act, 1908. The bill incorporates several reforms *inter alia* providing for compulsory registration of immovable property irrespective of the term of lease of the property including even property that is leased for less than one year; allowing registration of immovable property documents anywhere in the country; recovery of deficit registration fee and refund of excess fee etc.
